

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT - II

**Item No. 208
(IB)- 266(ND)2019
IA/3468/2020**

IN THE MATTER OF:

Mr. R. Tarkeshwar Narayan

...Applicant/Petitioner

Versus

M/s. Horizon Buildcon Pvt. Ltd.

...Respondent

SECTION

U/s 7 of IBC, 2016

Order Delivered on 31.08.2020

CORAM:

**SHRI. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

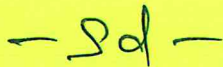
PRESENT:

Mr. Manish Poliwala, Advocate for RP
Mr. Praveen Agarwal, RP

ORDER

IA-3468/2020: Counsel for the Resolution Professional is present and prays for the extension of the CIR Period which was initiated on 08.11.2019. He submitted that the period of 180 days got completed on 07.05.2020. During the course of hearing, it was disclosed by the Resolution Professional that he has not received the full records of the CIRP/CD from the earlier IRP as the same is reportedly burnt.

In view of the above, we issued notice to the Ex-IRP, Mr. Sanjay Gupta to be present before this Bench to explain the non-handing over of the records. The Resolution Professional is directed to file a supplementary affidavit giving the complete progress of the CIR process till date and also serve private notice to the Ex-IRP, Mr. Sanjay Gupta for remaining present before this Bench through Video conferencing on the next date of hearing i.e., 9th September, 2020.



**(L. N. GUPTA)
MEMBER (T)**



**(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)**